

RAJYA SABHA

Parliamentary Bulletin

PART - I

(TWO HUNDRED AND FIFTY FOURTH SESSION)

No. 5569]

TUESDAY, AUGUST 10, 2021

Brief Record of the Proceedings of the Meeting of the Rajya Sabha held on the 10th August, 2021

11-00 a.m.

1. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy (in English and Hindi) of the Ministry of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homeopathy, Notification No. 12-15/2012-CCH (Pt.I), dated the 14th June, 2021, publishing the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2021, under sub-section (2) of Section 33 of the Homeopathy Central Council Act, 1973.

2. A copy (in English and Hindi) of the Ministry of Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homeopathy, Notification No. G.S.R. 358 (E), dated the 1st June, 2021, publishing the National Commission for Homoeopathy (Submission of List of the Homoeopathy Practitioners) Rules, 2021, under Section 56 of the National Commission for Homeopathy Act, 2020.

3. A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

- (i) No. L-1/160/2020-CERC, dated the 2nd November, 2020, publishing the Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2020.
- (ii) G.S.R. 817 (E), dated the 31st December, 2020, publishing the Electricity (Amendment) Rules, 2020.

- (iii) G.S.R. 818 (E), dated the 31st December, 2020, publishing the Electricity (Rights of Consumers) Rules, 2020.
- (iv) No. L-1/236/2018-CERC, dated the 3rd February, 2021, publishing the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2020.
- (v) G.S.R. 128 (E), dated the 22nd February, 2021, publishing the Electricity (Late Payment Surcharge) Rules, 2021.
- (vi) No. L-1/42/2010-CERC, dated the 12th April, 2021, publishing the Central Electricity Regulatory Commission (Regulation of Power Supply) (First Amendment) Regulations, 2021.
- (vii) No. 2/2(2)/2011-Estt./CERC, dated the 23rd March, 2021, publishing the Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) (Fifth Amendment) Regulations, 2021.
- (viii) No. L-1/257/2020-CERC, dated the 16th June, 2021, publishing the Central Electricity Regulatory Commission (Power Market) Regulations, 2021.
- (ix) G.S.R. 448 (E), dated the 29th June, 2021, publishing the Electricity (Rights of Consumers) Amendment Rules, 2021.
- (x) G.S.R. 488 (E), dated the 15th July, 2021, publishing the Joint Electricity Regulatory Commission for Union Territories except Delhi (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2021.

4. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) G.S.R. 692 (E) dated the 10th September, 2015, publishing the Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2015, along with Delay Statement.

- (ii) G.S.R. 158 (E), dated the 8th March, 2021, publishing the Companies (Incorporation) Third Amendment Rules, 2021, along with Delay Statement.
- (iii) G.S.R. 159 (E), dated the 8th March, 2021, publishing the Companies (Management and Administration) Amendment Rules, 2021, along with Delay Statement.
- (iv) G.S.R. 205 (E), dated the 24th March, 2021, publishing the Companies (Accounts) Fifth Amendment Rules, 2021, along with Delay Statement.
- (v) G.S.R. 206 (E), dated the 24th March, 2021, publishing the Companies (Audit and Auditors) Amendment Rules, 2021, along with Delay Statement.
- (vi) G.S.R. 247 (E), dated the 1st April, 2021, publishing the Companies (Accounts) Second Amendment Rules, 2021, along with Delay Statement.
- (vii) G.S.R. 248 (E), dated the 1st April, 2021, publishing the Companies (Audit and Auditors) Second Amendment Rules, 2021, along with Delay Statement.
- (viii) G.S.R. 392 (E), dated the 7th June, 2021, publishing the Companies (Incorporation) Fourth Amendment Rules, 2021.
- (ix) G.S.R. 409 (E), dated the 15th June, 2021, publishing the Companies (Meetings of Board and its Powers) Amendment Rules, 2021.
- (x) G.S.R. 418 (E), dated the 18th June, 2021, publishing the Companies (Creation and Maintenance of Databank of Independent Directors) Amendment Rules, 2021.
- (xi) G.S.R. 419 (E), dated the 18th June, 2021, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2021.
- (xii) G.S.R. 432 (E), dated the 23rd June, 2021, publishing the Companies (Accounting Standards) Rules, 2021.

- (xiii) G.S.R. 503 (E), dated the 22nd July, 2021, publishing the Companies (Incorporation) Fifth Amendment Rules, 2021.

5. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (i) No. IBBI/2021-22/GN/REG075 dated the 14th July, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2021.
- (ii) No. IBBI/2021-22/GN/REG076 dated the 22nd July, 2021, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Third Amendment) Regulations, 2021.
- (iii) No. IBBI/2021-22/GN/REG077 dated the 22nd July, 2021, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2021.

6. A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 467 of the Companies Act, 2013:-

- (i) G.S.R. 1256 (E), dated the 18th March, 2021, amending PART II of Schedule V to the Companies Act, 2013 to insert/substitute certain entries as mentioned therein.
- (ii) G.S.R. 207 (E), dated the 24th March, 2021, amending Schedule III to the said Act with effect from 1st day of April, 2021 to insert/substitute/omit certain entries as mentioned therein.

7. A copy (in English and Hindi) of the Ministry of Science and Technology (Department of Science and Technology), Notification No. P&A.I/REGULATION/AMDT/ SCTIMST/2017, dated the 23rd June, 2020, publishing the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum (Amendment) Regulations, 2019, along with Delay Statement, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980.

8. A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-

- (i) No. L-1/236/2018/CERC, dated the 26th November, 2019, publishing Corrigendum to the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 published on the 3rd May, 2019 in Part III Section 4 of the Gazette of India No. 144.
- (ii) No. L-1/18/2010-CERC, dated the 28th February, 2020, publishing corrigendum to Notification of the Central Electricity Regulatory Commission published in the Gazette of India Extraordinary, Part III Section 4 at Sr. No. 162 dated the 29th April, 2016.
- (iii) No. L-1/13/2010/CERC, dated the 1st July, 2020, notifying that the Central Electricity Regulatory Commission (Power Market) (Second Amendment) Regulations, 2019, shall come into force with effect from 1st June, 2020 or such other date as may be notified by the Commission.
- (iv) No. L-1/18/2010-CERC, dated the 1st July, 2020, notifying that the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Sixth Amendment) Regulations, 2019, shall come into force with effect from 1st June, 2020 or such other date as may be notified by the Commission.
- (v) No. L-7/105(121)/2007-CERC, dated the 1st July, 2020, notifying that the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Sixth Amendment) Regulations, 2019, shall come into force with effect from 1st June, 2020 or such other date as may be notified by the Commission.
- (vi) No. L-1/246/2019/CERC, dated the 1st July, 2020, publishing the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020.

- (vii) No. L-1/250/2019/CERC, dated the 31st August, 2020, notifying that the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, shall come into force with effect from 1st November, 2020.
- (viii) No. L-1/250/2019/CERC, dated the 1st July, 2020, publishing the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

9. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) No. SEBI/LAD-NRO/GN/2021/13, dated the 30th March, 2021, publishing the Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2021.
- (ii) No. SEBI/LAD-NRO/GN/2021/15, dated the 30th March, 2021, publishing the Securities and Exchange Board of India (Underwriters) (Repeal) Regulations, 2021.
- (iii) No. SEBI/LAD-NRO/GN/2021/18, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2021.
- (iv) No. SEBI/LAD-NRO/GN/2021/19, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2021.
- (v) No. SEBI/LAD-NRO/GN/2021/21, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Second Amendment) Regulations, 2021.
- (vi) No. SEBI/LAD-NRO/GN/2021/22, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2021.

10. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification No. SEBI/LAD-NRO/GN/2021/24, dated the 12th May, 2021, specifying certain entities, mentioned therein, as qualified financial market participants, which subject to the provisions specified by the Securities and Exchange Board of India, may enter into qualified financial contracts notified by any regulatory authority specified in the First Schedule as specified therein, issued under Clause (b) of Section 4 read with sub-clause (vi) of clause (o) of sub-section (1) of Section 2 of the Bilateral Netting of Qualified Financial Contracts Act, 2020.

11. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 423 (E), dated the 19th June, 2021, publishing the Securities Contracts (Regulation) (Amendment) Rules, 2021, under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

12. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

- (i) G.S.R. 246 (E), dated the 1st April, 2021, publishing the Income-tax (Eighth Amendment) Rules, 2021.
- (ii) G.S.R. 514 (E), dated the 29th July, 2021, publishing the Income-tax (21st Amendment) Rules, 2021.

13. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 499 (E), dated the 20th July, 2021, allocating certain areas of jurisdiction among the Competent Authorities authorized under sub-section (1) of Section 5 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, under Section 69 of the Prohibition of Benami Property Transactions Act, 1988, along with Explanatory Memorandum.

14. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (i) G.S.R. 517 (E), dated the 30th July, 2021, publishing the Central Goods and Services Tax (Sixth Amendment) Rules, 2021.

- (ii) G.S.R. 518 (E), dated the 30th July, 2021, exempting the registered person whose aggregate turnover in the financial year 2020-21 is upto two crore rupees, from filing annual return for the said financial year.
- (iii) S.O. 3065 (E), dated the 30th July, 2021, appointing the 1st day of August, 2021 as the date on which the provisions of Sections 110 and 111 of the Finance Act, 2021 shall come into force.

15. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 808 (E), dated the 30th December, 2020, publishing the Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2020, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum and Delay Statement.

16. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of National Institute of Agricultural Marketing (CCS NIAM), Jaipur, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Performance Review of the above Institute, for the year 2019-20.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the National Horticulture Board, Gurugram, Haryana, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

17. A copy (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the Quality Council of India (QCI), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

- (ii) (a) Annual Report and Accounts of the National Productivity Council (NPC), New Delhi, for the year 2019 -20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for delay in laying the papers mentioned at (a) above.

18.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 30 of the Central Agricultural University Act, 1992:—

- (a) Annual Report of the Central Agricultural University, Imphal, Manipur, for the year 2019-20.
- (b) Review by Government on the working of the above University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

19. A copy (in English and Hindi) of the Ministry of Defence Notification No. S.R.O. 26, dated July 18 – July 24, 2021 (Weekly Gazette), publishing the Naval Ceremonial, Conditions of the Service and Miscellaneous (Amendment) Regulations, 2021, under Section 185 of the Navy Act, 1957.

20. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998 :—

- (a) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Mohali, Punjab, for the year 2019-20, and the Audit Report thereon.
- (b) Annual Report and Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Hyderabad, for the year 2019-20, and the Audit Report thereon.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

21. A copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the VELUGU, Andhra Pradesh, for the year 2010-11, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Organization.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the VELUGU, Andhra Pradesh, for the year 2015-16, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Organization.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the Type Writing Institution and Rural Development Service, Thoubal, Manipur, for the year 2010-11, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institution.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iv) (a) Annual Report and Accounts of the Type Writing Institution and Rural Development Service, Thoubal, Manipur, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institution.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Annual Report and Accounts of the Shanthiniketan, Telangana, for the year 2014-15, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institution.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (vi)
- (a) Annual Report and Accounts of the Women's Community Management Group, Odisha, for the year 2012-13, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Group.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (vii)
- (a) Annual Report and Accounts of the Ramakrishna Mission Blind Boys' Academy, Narendrapur, Kolkata, West Bengal, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Academy.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (viii)
- (a) Annual Report and Accounts of the Social and Health Development Organisation, Manipur, for the year 2015-16, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Organisation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ix)
- (a) Annual Report and Accounts of the St. Ann's Manovikas Kendra, Andhra Pradesh, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Kendra.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (x) (a) Annual Report and Accounts of the Nilachal Seva Pratisthan (NSP), Puri, Odisha, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Pratisthan.
- (xi) (a) Annual Report and Accounts of the PAWMENCAP, Parents Association for the Welfare of Mentally Handicapped, Telangana, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xii) (a) Annual Report and Accounts of the Priyadarsini Service Organisation, Vishakhapatnam, Andhra Pradesh, for the year 2014-15, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Organisation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xiii) (a) Annual Report and Accounts of the Siri Institute for Mentally Handicapped, Samalkot, Andhra Pradesh, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xiv) (a) Annual Report and Accounts of the Vishwadharmā Mahila Mattu Makkal Shikshan Sevashram Samiti, Hubli, Karnataka, for the year 2014-15, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Samiti.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

- (xv) (a) Annual Report and Accounts of the SHELTER (Society for Help, Education, Love, Training and Employment for the Retarded), Hooghly, West Bengal, for the year 2013-14, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xvi) (a) Annual Report and Accounts of the Society for Welfare of the Handicapped, Patiala, Punjab, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xvii)(a) Annual Report and Accounts of the Association for Voluntary Action (AVA), Puri, Odisha, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Association.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (xviii) (a) Annual Report and Accounts of the Andhra Pradesh State Forum for Economically Weaker Sections, Nizamabad, Telangana, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Forum.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

22.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institutes of Technology Act, 2007:—

- (i) (a) Annual Report and Accounts of the National Institute of Technology, Arunachal Pradesh, Doimukh, for the year 2018-19, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
 - (ii) (a) Annual Report and Accounts of the National Institute of Technology, Arunachal Pradesh, Doimukh, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (iii) (a) Annual Report and Accounts of the National Institute of Technology, Mizoram, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (iv) (a) Annual Report and Accounts of the National Institute of Technology, Sikkim, for the year 2019-20, together with the Auditor's Report on the Accounts
 - (b) Review by Government on the working of the above Institute.
 - (v) (a) Annual Report and Accounts of the National Institute of Technology, Rourkela, Odisha, for the year 2019-20, together with the Auditor's Report on the Accounts
 - (b) Review by Government on the working of the above Institute.
 - (vi) (a) Annual Report and Accounts of the National Institute of Technology, Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (vii) (a) Annual Report and Accounts of the National Institute of Technology, Andhra Pradesh, for the year 2015-16, and the Audit Report thereon.
 - (b) Review by Government on the working of the above Institute.
 - (viii) (a) Annual Report and Accounts of the National Institute of Technology, Andhra Pradesh, for the year 2016-17, and the Audit Report thereon.
 - (b) Review by Government on the working of the above Institute.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

23.(1) A copy each (in English and Hindi) of the following papers under sub-section (3) of Section 34 and sub-section (4) of Section 35 of the Aligarh Muslim University Act, 1920:—

- (a) Annual Report of the Aligarh Muslim University (AMU), Aligarh, for the year 2019-20.
- (b) Annual Accounts of the Aligarh Muslim University (AMU), Aligarh, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

24.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 22 of the National Institute of Technology, Science Education & Research Act, 2007:—

- (i) (a) Annual Report and Accounts of the Indian Institute of Science Education and Research, Thiruvananthapuram, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Indian Institute of Engineering Science and Technology (IEST), Shibpur, Howrah, West Bengal, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

25.(1) A copy each (in English and Hindi) of the following papers under sub-section (3) of the Section 13A and sub-section 3 of Section 13 of the Banaras Hindu University Act, 1915:—

- (a) Annual Report of the Banaras Hindu University (BHU), Varanasi, for the year 2018-19.
- (b) Annual Accounts of the Banaras Hindu University (BHU), Varanasi, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

26.(1) A copy each (in English and Hindi) of the following papers, under sub-section (3) Section 30 and sub-section (4) of Section 31 of the Central Universities Act, 2009:—

- (i) (a) Annual Report of the Hemvati Nandan Bahuguna Garhwal University, Srinagar, Uttarakhand, for the year 2019-20
- (b) Annual Accounts of the Hemvati Nandan Bahuguna Garhwal University, Srinagar, Uttarakhand, for the year 2019-20 and the Audit Report thereon.
- (c) Review by Government on the working of the above University.
- (ii) (a) Annual Report of the Central University of Jharkhand, Ranchi, for the year 2019-20.
- (b) Review by Government on the working of the above University.

(2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

27.(1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 25 of the School of Planning and Architecture Act, 2014:—

- (a) Annual Report and Accounts of the School of Planning and Architecture (SPA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above School.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

28.(1) A copy each (in English and Hindi) of the following papers under sub-section (2) of Section 29 and sub-section (4) of Section 30 of the Maulana Azad National Urdu University Act, 1996:—

- (a) Twenty-second Annual Report of the Maulana Azad National Urdu University, Hyderabad, for the year 2019-20.
- (b) Twenty-third Annual Accounts of the Maulana Azad National Urdu University, Hyderabad, for the year 2019-20, and the Audit Report thereon.

(c) Review by Government on working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

29.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the Institutes of Technology Act, 1961:-

- (i) (a) Annual Report of the Indian Institute of Technology, (IIT) Patna, for the year 2018-19.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Patna, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report of the Indian Institute of Technology (IIT), Jammu, Jammu and Kashmir for the year 2018-19.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Jammu, Jammu and Kashmir, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (iii) (a) Annual Report of the Indian Institute of Technology (IIT) Madras, Chennai, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Technology (IIT) Madras, Chennai, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (iv) (a) Annual Report of the Indian Institute of Technology (IIT), Gandhinagar, for the year 2019-20.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Gandhinagar, for the year 2019-20, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (v) (a) Annual Report of the Indian Institute of Technology, Roorkee, for the year 2018-19.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Roorkee, for the year 2018-19, and the Audit Report thereon.

- (c) Review by Government on the working of the above Institute.
- (vi) (a) Annual Report of the Indian Institute of Technology, Goa, for the year 2018-19.
(b) Annual Accounts of the Indian Institute of Technology (IIT), Goa, for the year 2018-19, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
- (vii) (a) Annual Report of the Indian Institute of Technology, Dharwad, Karnataka, for the year 2018-19.
(b) Annual Accounts of the Indian Institute of Technology (IIT), Dharwad, Karnataka, for the year 2018-19, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
- (viii) (a) Annual Report of the Indian Institute of Technology (IIT), Bhubaneswar, for the year 2018-19.
(b) Annual Accounts of the Indian Institute of Technology (IIT), Bhubaneswar, for the year 2018-19, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
- (ix) (a) Annual Report of the Indian Institute of Technology (IIT), Palakkad, Kerala, for the year 2019-20.
(b) Annual Accounts of the Indian Institute of Technology (IIT) Palakkad, Kerala, for the year 2019-20, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
- (x) (a) Annual Report of the Indian Institute of Technology (IIT), Bhilai, for the year 2019-20.
(b) Annual Accounts of the Indian Institute of Technology (IIT), Bhilai, for the year 2019-20, and the Audit Report thereon.
(c) Review by Government on the working of the above Institute.
- (xi) (a) Annual Report and Accounts of the Indian Institute of Technology (IIT), (ISM) Dhanbad, for the year 2019-20, and the Audit Report thereon.

- (b) Review by Government on the working of the above Institute.
- (xii) (a) Annual Report of the Indian Institute of Technology (IIT), Tirupati, for the year 2018-19.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Tirupati, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (xiii) (a) Annual Report of the Indian Institute of Technology (IIT), Indore, for the year 2018-19.
- (b) Annual Accounts of the Indian Institute of Technology (IIT), Indore, for the year 2018-19, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

30. A copy each (in English and Hindi) of the following papers —

- (i) (a) Annual Report and Accounts of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (ii) (a) Annual Report and Accounts of the National Institute of Educational Planning and Administration (NIEPA), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iii) (a) Annual Report and Accounts of the Indian Council of Historical Research (ICHR), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (iv) (a) Annual Report and Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (v) (a) Annual Report and Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (vi) (a) Annual Report and Accounts of the Indian Council of Philosophical Research (ICPR), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (vii) (a) Annual Report of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2018-19.
 - (b) Annual Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2018-19, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Organisation.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
- (viii) (a) Annual Report of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2019-20.
 - (b) Annual Accounts of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2019-20, and the Audit Report thereon.

- (c) Review by Government on the working of the above Organisation.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

31. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

- (i) No. PFRDA/12/RGL/139/11, dated the 24th March, 2021, publishing the Pension Fund Regulatory and Development Authority (Employees' Service) (Amendment) Regulations, 2021.
- (ii) No. PFRDA/12/RGL/139/9, dated the 1st April, 2021, publishing the Pension Fund Regulatory and Development Authority (Pension Fund) (Fourth Amendment) Regulations, 2021.
- (iii) No. PFRDA/12/RGL/139/9, dated the 25th May, 2021, publishing the Pension Fund Regulatory and Development Authority (Pension Fund) (Fifth Amendment) Regulations, 2021.
- (iv) No. PFRDA/12/RGL/139/3, dated the 14th June, 2021, publishing the Pension Fund Regulatory and Development Authority (Point of Presence) (Amendment) Regulations, 2021.
- (v) No. PFRDA/12/RGL/139/5, dated the 14th June, 2021, publishing the Pension Fund Regulatory and Development Authority (National Pension System Trust) (Amendment) Regulations, 2021.
- (vi) No. PFRDA/12/RGL/139/7, dated the 14th June, 2021, publishing the Pension Fund Regulatory and Development Authority (Central Recordkeeping Agency) (Amendment) Regulations, 2021.
- (vii) No. PFRDA/12/RGL/139/8, dated the 14th June, 2021, publishing the Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Amendment) Regulations, 2021.

- (viii) No. PFRDA/12/RGL/139/11, dated the 2nd July, 2021, publishing the Pension Fund Regulatory and Development Authority (Employees' Service) (Second Amendment) Regulations, 2021.
- (ix) No. PFRDA/12/RGL/139/9, dated the 15th July, 2021, publishing the Pension Fund Regulatory and Development Authority (Pension Fund) (Sixth Amendment) Regulations, 2021.

32. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993:-

- (i) G.S.R. 501 (E), dated the 22nd July, 2021, publishing the Debts Recovery Tribunals and Debts Recovery Appellate Tribunals Electronic Filing (Amendment) Rules, 2021.
- (ii) G.S.R. 537 (E), dated the 27th August, 2020, publishing the Debts Recovery Tribunals (Procedure) Amendment Rules, 2020.

33. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-

- (i) G.S.R. 460 (E), dated the 30th June, 2021, publishing the Life Insurance Corporation (Amendment) Rules, 2021.
- (ii) G.S.R. 497 (E), dated the 19th July, 2021, publishing the Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Conditions) (Amendment) Rules, 2021.

34. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 49 of the Life Insurance Corporation Act, 1956:-

- (i) No.1-13011/03/2021-Ins.1, dated the 22nd July, 2021, publishing the Life Insurance Corporation General Regulations, 2021.

- (ii) No.I-13011/03/2021-Ins.1, dated the 22nd July, 2021, publishing the Life Insurance Corporation of India (Recruitment of Apprentice Development Officers) (Amendment) Regulations, 2021.
- (iii) No.I-13011/03/2021-Ins.1, dated the 22nd July, 2021, publishing the Life Insurance Corporation of India (Agents) (Amendment) Regulations, 2021.

35. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification No. G.S.R. 384 (E), dated the 3rd June, 2021, publishing the Actuaries (Election to the Council) Rules, 2021, under Section 58 of the Actuaries Act, 2006.

36. A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare, under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947, along with Delay Statements:-

- (i) No. 11-1/2019-INC, dated the 5th March, 2020, publishing the Post Basic Diploma in Hematology Nursing (Including Stem Cell Transplant) – Residency Program, 2019.
- (ii) No.11-1/2019-INC, dated the 25th September, 2020, publishing the Post Basic Diploma in Burns & Reconstructive Surgery Specialty Nursing - Residency Program, 2019.
- (iii) No. 11-1/2019-INC, dated the 6th November, 2020, publishing the Indian Nursing Council (Guidelines for Starting Ph.D. in Nursing Program in the Universities approved by the Council), Regulations, 2020.
- (iv) No. 11-1/2019-INC, dated the 6th January, 2021, publishing the Indian Nursing Council {Nurse Practitioner in Midwifery (NPM) Program}, Regulations, 2020.
- (v) No. 11-1/2019-INC, dated the 22nd February, 2021, publishing the Indian Nursing Council (Post Basic Diploma in Neonatal Specialty Nursing – Residency Program), Regulations, 2020.
- (vi) No.11-1/2019-INC, dated the 12th March, 2021, publishing the Indian Nursing Council (Minimum Pre-requisites for Granting Suitability to Nursing Programs) Regulations, 2020.

37. A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification No. M&MP/Misc. Stds/Notification(03)/FSSAI-2018 dated the 29th November, 2019, notifying the Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2019, under Section 93 of the Food, Safety and Standards Act, 2006 alongwith Delay Statement.

38. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) Notification No. 11-1/2019-INC, dated the 22nd February, 2021, publishing the Indian Nursing Council {Nurse Practitioner in Midwifery (NPM) Program, Corrigendum}, Regulations, 2020, under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947, along with Delay Statement.

39. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health & Family Welfare), Notification No. G.S.R. 258 (E), dated the 12th April, 2021, publishing the Drugs (3rd Amendment) Rules, 2021, under Section 38 of the Drugs and Cosmetics Act, 1940.

40. A copy (in English and Hindi) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy (AYUSH) Notification No. G.S.R. 202 (E), dated the 23rd March, 2021, publishing the Drugs and Cosmetics (Amendment) Rules, 2021, along with Delay Statement, under Section 38 of the Drugs and Cosmetics Act, 1940.

41. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Lakshadweep Development Corporation Limited (LDCL), Kavaratti, Lakshadweep, for the year 2018-19, under sub-section (1) (b) of Section 394 of the Companies Act, 2013, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

11-02 a.m.

2. Reports of the Department-related Parliamentary Standing Committee on Home Affairs

Shri Anand Sharma presented the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Home Affairs:-

- (i) 233rd Report on Action Taken by the Government on the Recommendations/Observations contained in its Two Hundred Thirtieth Report on 'Atrocities and Crimes against Women and Children'; and
- (ii) 234th Report on Action Taken by the Government on the Recommendations/Observations contained in its Two Hundred Thirty Second Report on 'Demands for Grants (2021-22) of the Ministry of DoNER'.

3. Reports of the Department-related Parliamentary Standing Committee on Agriculture

Shrimati Chhaya Verma laid on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Agriculture (2020-21):-

- (i) Twenty-ninth Report on 'Pradhan Mantri Fasal Bima Yojana - An Evaluation' pertaining to the Department of Agriculture and Farmers Welfare (Ministry of Agriculture and Farmers Welfare); and
- (ii) Thirtieth Report on 'Status of Veterinary Services and Availability of Animal Vaccine in the Country' pertaining to the Department of Animal Husbandry and Dairying (Ministry of Fisheries, Animal Husbandry and Dairying).

4. Statements of the Department-related Parliamentary Standing Committee on Agriculture

Shrimati Chhaya Verma laid on the Table a copy each (in English and Hindi) of the Statements showing Further Action Taken by the Government on the following Reports of the Department-related Parliamentary Standing Committee on Agriculture:-

- (i) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Third Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' pertaining to the Department of Agricultural Research and Education (Ministry of Agriculture and Farmers Welfare);
- (ii) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' pertaining to the Department of Animal Husbandry and Dairying (Ministry of Fisheries, Animal Husbandry and Dairying);
- (iii) Twentieth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Tenth Report on 'Demands for Grants (2020-21)' pertaining to the Department of Agricultural Research and Education (Ministry of Agriculture and Farmers Welfare); and
- (iv) Twenty-first Report on Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' pertaining to the Department of Animal Husbandry and Dairying (Ministry of Fisheries, Animal Husbandry and Dairying).

11-04 a.m.

5. Statement by Minister

Shri Anurag Singh Thakur, Minister of Information and Broadcasting and Minister of Youth Affairs and Sports, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations contained in the 311th and 315th, issues raised on 311th and 315th, updated Action Taken Notes on 311th and 317th, clarifications on 317th, 318th, 319th and 325th Reports of the Department-related Parliamentary Standing Committee on

Education, Women, Children, Youth and Sports pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.

^Ω11-06 a.m.

The House adjourned and re-assembled at 12-00 Noon.

12-00 Noon.

6. Starred Questions

Starred Question Nos. 226 to 229 were orally answered. Answers to remaining Starred Question Nos. 230 to 238 and 240 were laid on the Table.

7. Unstarred Questions

Answers to Unstarred Question Nos. 2401 to 2560 were laid on the Table.

[♦]12-29 p.m.

The House adjourned and re-assembled at 2-00 p.m.

2-00 p.m.

8. Statement by Minister Correcting Answer to Question

Dr. Bhagwat Karad, Minister of State in the Ministry of Finance, laid on the Table, a Statement (in English and Hindi) correcting the answer to Unstarred Question 248 given in the Rajya Sabha on the 20th July, 2021 regarding 'Judgment of Supreme Court and Reversal from NPS to Old Pensions Scheme'.

^Ω From 11-05 a.m. to 11-06 a.m., some points were raised.

[♦] From 12-28 p.m. to 12-29 p.m., some points were raised.

^p2-04 p.m.

9. Short Duration Discussion

Shri Vijay Pal Singh Tomar, raised a discussion on the agricultural problems and solutions.

2-06 p.m.

Shri Prasanna Acharya took part in the discussion.

The discussion was not concluded.

^s2-17 p.m.

The House adjourned and re-assembled at 2-32 p.m.

^v2-33 p.m.

The House adjourned and re-assembled at 3-03 p.m.

^s3-04 p.m.

The House adjourned and re-assembled at 4-00 p.m.

(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, displayed placards, shouted slogans and persistently and willfully obstructed the proceedings of the House, the Chair repeatedly adjourned the House)

1. Shri Ripun Bora
2. Shri Partap Singh Bajwa
3. Shri Shamsheer Singh Dullo
4. Shrimati Chhaya Verma
5. Shri Pradeep Tamta
6. Shri Akhilesh Prasad Singh
7. Dr. Ameer Yajnik

^p From 2-01 p.m. to 2-04 p.m., some points were raised.

^s From 2-16 p.m. to 2-17 p.m., some points were raised.

^v From 2-32 p.m. to 2-33 p.m., some points were raised.

^s From 3-03 p.m. to 3-04 p.m., some points were raised.

8. *Shri Naranbhai J. Rathwa*
9. *Shri G.C. Chandrashekhar*
10. *Dr. L. Hanumanthaiah*
11. *Shri Syed Nasir Hussain*
12. *Shri Rajmani Patel*
13. *Shri Kumar Ketkar*
14. *Shrimati Phulo Devi Netam*
15. *Shri Deepender Singh Hooda*
16. *Shri Shaktisinh Gohil*
17. *Shri Digvijaya Singh*
18. *Shri Neeraj Dangi*
19. *Ms. Dola Sen*
20. *Shrimati Shanta Chhetri*
21. *Shri Abir Ranjan Biswas*
22. *Ms. Arpita Ghosh*
23. *Shrimati Mausam Noor*
24. *Shri R.S. Bharathi*
25. *Shri T.K.S. Elangovan*
26. *Shri M. Shanmugam*
27. *Shri K. Somaprasad*
28. *Shri Bikash Ranjan Bhattacharya*
29. *Shri John Brittas*
30. *Dr. V. Sivadasn*
31. *Shri Vishambhar Prasad Nishad*
32. *Shri Sanjay Singh*
33. *Shri Sushil Kumar Gupta*
34. *Shri Binoy Viswam*

Due to continuous disruptions in the proceedings of the House, 14 Matters to be Raised with Permission (Zero Hour Submissions) and 5 Special Mention notices permitted by the Chairman, as detailed below on matters of public importance, could not be taken up.

Matters Raised with Permission

1. Dr. Sasmit Patra Demand to notify Hockey as National Sport/game of the country.
2. Shri V. Vijayasai Reddy Demand for amendments to Anti-Defection Law for time-bound disposal of cases.

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| 3. | Shri Kanakamedala Ravindra Kumar | Allocation of houses to beneficiaries under TIDCO scheme. |
| 4. | Shri T.G. Venkatesh | Demand to release senior citizen prisoners on parole. |
| 5. | Shri Vishambhar Prasad Nishad | Non-issuance of ST Certificate to students in U.P. |
| 6. | Shri Partap Singh Bajwa | Shortage of COVID-19 vaccines in Punjab. |
| 7. | Shri Binoy Viswam | Demand to increase the minimum pension under EPS 95 scheme for EPFO pensioners. |
| 8. | Dr. V. Sivadasan | Demand to analyze and take steps to counter rising unemployment in the country. |
| 9. | Shri Sanjay Singh | Corruption in "Jal Jiwan Mission". |
| 10. | Shrimati Priyanka Chaturvedi | Rising digital divide in education in India. |
| 11. | Shri Harnath Singh Yadav | Demand for legislation to stop religious conversions. |
| 12. | Dr. Amar Patnaik | Demand for instituting and funding long term disaster prevention and mitigation measures in Odisha. |
| 13. | Shri Brijlal | Demand for establishment of "Black Salt Rice Development Board". |
| 14. | Shrimati Seema Dwivedi | Construction of bridge over railway crossings in Jaunpur District of Uttar Pradesh. |

Special Mentions

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|----|----------------------|---|
| 1. | Dr. Ameer Yajnik | Framing up of stringent policy for better e-waste management. |
| 2. | Dr. Kirodi Lal Meena | Better enforcement of the Panchayats (Extension to Scheduled Areas) Act. |
| 3. | Shri Sujeet Kumar | Setting up of Old Age Homes and Geriatric centres in every District of the country. |

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4. Shrimati Phulo Devi Netam Payment of insurance money to farmers of Chhattisgarh for Kharif years 2016 and 2017 under Pradhan Mantri Fasal Bima Yojana.
5. Shrimati Chhaya Verma Pay revision of employees of Bhilai Steel Plant.

§4-01 p.m.

The House adjourned till 11-00 a.m. on Wednesday, the 11th August, 2021.

DESH DEEPAK VERMA,
Secretary-General

§ From 4-00 p.m. to 4-01 p.m., some points were raised.